- (c) and (d) Following further recommendations of the expert committee consisting of Shri A. N. Tiwari, former Chief Information Commissioner and Dr. M. M. Ansari, former Information Commissioner, have been accepted by the Government:
  - 1. The Public Authorities shall constitute Consultative Committees consisting of office bearers of key stakeholder, association on rotational basis to have a systematic and regular interaction between the officials of the Public Authorities to advice what information to be uploaded as *suo motu*.
  - 2. 'Information and Facilitation Centres' (IFCs) may be set up in each public authority, where public dealing is involved to educate the citizens about the information/documents available on the website of the department concerned and to provide printed publications to the citizens the categories of information that are frequently being sought under the RTI Act and provide copies of information as per RTI Rules, 2012.
  - 3. In each public authority, a committee of PIOs and FAAs with rich experience of dealing with RTI applications and appeals be set up to identify the categories of information that are frequently asked by applicants. Such information must be disclosed in the public domain to make it more user friendly and should also be reviewed at regular intervals.
  - 4. Information that is proactively disclosed must be properly categorized and organised in such a manner that it facilitates easy retrieval. Information on the website must be organised in a searchable and retrievable database to enable people to access the records. The Nodal Officer of each Public authority be made responsible for this.
  - 5. Website, and other medium and publication of each public authority, relating to Section 4 compliance must carry the date (where appropriate for each bit of information) on which the information was uploaded/printed.
  - The task of undertaking transparency audits may be given to the respective Training Institutes under each Ministry/Department/Public Authority and across the States and Union Territories.

## Simplification in process of retention of accommodation

1274. SHRI HISHEY LACHUNGPA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether various meritorious Government employees especially in many independent bodies and affiliated Government bodies fail to apply for positions in various Ministerial offices of Government of India as they have Government accommodation which they encounter difficulty in retaining in case of leaving their parent office on deputation basis, if so, the details thereof; and

(b) whether Government proposes to simplify the process of retention of accommodation by such deserving and willing employees to encourage them to provide their services to various Minister and other VVIP postings, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) and (b) The Government accommodation in possession of employees of independent bodies etc. belong to Departmental Pool and retention of such accommodation are governed by their own independent rules.

## Vacancy of posts in Ministries/departments

1275. SHRI M. P. VEERENDRA KUMAR: Will the PRIME MINISTER be pleased to state:

- (a) the number of posts vacant for various category in all Central Ministries and Departments, category-wise and Ministry/Department-wise, the details thereof;
  - (b) the steps being taken to ensure recruitment to all vacant posts; and
- (c) the details of recruitment made to fill up the vacancy in various categories of posts during the last two years?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) As per the latest published brochure on pay and allowances, published by Pay Research Unit, Department of Expenditure, Ministry of Finance, the Ministries/Departments-wise number of estimated sanctioned posts, number in position and vacant posts category-wise (Gazetted/Non-Gazetted) employees as on 01.03.2014, is given in the Statement (*See* below).

(b) and (c) The posts sanctioned in Government Ministries/Departments are required to be filled as per the Recruitment Rules as and when vacancies arise.

Statement

Group-wise and Status(G/NG)-wise estimated number of Central Government civilian regular employees as on 1.3.2014

Sl. No. Ministry/Department		A(G)*	B(G)	B(NG)	C(NG)\$	Total
Number of Sanctioned Posts						
1.	Agricultural Research and Education**	20	0	20	4	44
2.	Agriculture and Cooperation	571	479	539	3754	5343